

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-04-2024 AT 10:30 AM**

**CP(IB) No. 389/121/HDB/2022
AND
IA (IBC) 745 & 236/2023 in CP(IB) No. 389/121/HDB/2022
u/s. 121 of IBC, 2016**

IN THE MATTER OF:

PTC India Financial Services Limited

...Petitioner

AND

Mr. Mahendra Kumar Agarwal

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP(IB) No. 389/121/HDB/2022

No representation for both sides. Matter passed over.

Matter called again. Learned Counsel Mr Naresh Kumar Sangam, for Company Petitioner present physically.

Mr Devvrat Rana, proposed Bankruptcy Trustee present through Video Conference.

Learned Counsel Mr B Ravi Teja, for respondent present physically.

It is represented by learned counsel for the petitioner that no fresh plan has been submitted till date despite making the submission before this Tribunal that Personal Guarantor is in a better position to submit the fresh plan. **Hence, for orders on 03.05.2024 along with IA (IBC) 745 & IA (IBC) 236/2023.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)